

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 85415 OF 2016

[Arising out of Order-in-Original No: 149/06/M-IV/2015/COMMR/PS dated 16/11/2015 passed by the Commissioner of Central Excise, Mumbai – IV.]

Mahindra & Mahindra Limited
FES, Akurli Road, Kandivli (E),
Mumbai - 400101

... Appellant

versus

Commissioner of Central Excise
Mumbai – IV
5th Floor, Utpad Shulk Bhuvan, Sector E, Plot C-24
Bandra-Kurla Complex, Bandra (E), Mumbai - 400051

...Respondent

APPEARANCE:

Shri S Chandrasekharan, Deputy Manager of the appellant

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

HON'BLE DR D M MISRA, MEMBER (JUDICIAL)
HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A/85925 / 2020

DATE OF HEARING:	25/11/2020
DATE OF DECISION:	25/11/2020

PER: DR. D.M. MISRA

Heard both sides.

2. Appellants have approached Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and after payment of necessary dues, they were issued with SVLDRS certificate which is on record.

3. Appeal disposed off.

(Dictated and Pronounced in open court)

(C J Mathew)
Member (Technical)

(Dr D M Misra)
Member (Judicial)

**/as*